COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 237 OF 2017

Dated: 26th April, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Essar Power Gujarat Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Ms. Sanjna Dua for

Ms. Suparna Srivastava for R.2

<u>ORDER</u>

Mr. Alok Shankar, learned counsel states that he has instructions from the Appellant to appear in this matter and seeks four weeks' time to take steps to file vakalatnama and rejoinder.

List the matter on <u>11.07.2018</u>. In the meantime, rejoinder may be filed on or before 25.05.2018 after serving copy on the other side.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/tpd